

1	2	3	4	5	6
20.	Punjab	18948.18	24533.370	49073.460	55644.822
21.	Rajasthan	297609.87	269583.230	481816.863	449283.579
22.	Sikkim	7386.41	8623.440	13262.560	9558.757
23.	Tamil Nadu	378180.33	547037.470	455277.907	538554.551
24.	Telangana	191996.00	182484.920	180684.744	233970.018
25.	Tripura	63662.48	135894.190	101629.140	39048.772
26.	Uttar Pradesh	251341.40	269569.440	391584.937	342820.449
27.	Uttarakhand	28636.22	45076.654	51435.079	59624.185
28.	West Bengal	374495.29	471174.200	537722.785	593665.139
29.	Andaman and Nicobar Islands	1301.94	1035.720	801.395	862.930
30.	Lakshadweep	45.06	11.850	0.000	26.710
31.	Puducherry	739.69	1292.570	346.917	1236.667
32.	Goa	137.95	246.820	425.850	56.050
TOTAL		3247686.69	3664479.701	4838716.305	5133997.870

Delay in payment of wages under MGNREGA

†290. SHRI MAHENDRA SINGH MAHRA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has fixed a time limit for payments of wages to beneficiaries of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in all the States;

(b) if so, details of the penal action taken on the States that have not paid the wages to the beneficiaries under MGNREGA in last two years;

(c) whether the Finance Ministry has studied the reasons for delay in payment, if so, the details thereof; and

†Original notice of the question was received in Hindi.

(d) whether Government has taken steps to obviate the discrepancies in payments to the beneficiaries of MGNREGA, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time. This has resulted in considerable improvement in the status of timely generation of pay order and leading to improvement in actual time taken to credit wages in the workers account. During the current financial Year 2017-18 (as on 31.01.2018), 85.53% pay orders have been generated within 15 days. The delay in payment of wages are due to implementation issues in the States which include inadequate staffing, non-timely recording and reporting of attendance, measurement, data entry, generation of wage list, Fund Transfer Order (FTO), Public Financial Management System and Banks/ Post offices related issues etc.

(b) As per the provisions in Schedule-II of the Act, wage seekers are entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day for the duration of delay beyond the sixteenth day of closure of muster roll. The MIS in NREGASoft automatically calculates the compensation amount. The Programme Officer (PO) has been authorised to verify the claims. Upon approval, the payment of compensation for delay in payment of wages are to be made upfront by the State Government. As reported by the State Governments, a sum of ₹75.89 crore has been paid as compensation towards delay in payment of wages, so far.

(c) No Sir.

(d) Efforts have been made by the Ministry to reduce the delay in payment of wages to the MGNREGA workers viz., timely release of funds, payment through National Electronic Fund Management System (NeFMS) for direct payment of wages into workers account, issued guidelines for monitoring of timely payment and payment of delay compensation, enabling appropriate provisions in NREGASoft to monitor timely payment of wages and payment of delay compensation. The Ministry is in constant engagement with the State Governments/UTs through review meetings, video conferences, Mid Term Review, SMS based monitoring etc.

Release of MGNREGA funds for Andhra Pradesh

291. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has to release pending scheme funds under material and wage components of MGNREGA to Andhra Pradesh for the last two years;